

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 329/TT/2022

Coram:

**Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member**

Date of Order: 30.04.2024

In the matter of:

Petition for determination of transmission tariff of the transmission lines owned by the MPPTCL which have been held to be ISTS lines for the 2019-20 to 2023-24 for inclusion of these transmission lines in computation of Point of Connection Charges and Losses in accordance with the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations 2019 and (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2020.

And in the matter of:

Madhya Pradesh Power Transmission Company Limited,
Block No. 2, Shakti Bhawan,
Rampur, Jabalpur-482008.

.....Petitioner

Vs.

1. Power Grid Corporation of India Limited,
"Saudamini", Plot No. 2, Sector-29,
Gurugram – 122001, Haryana.
2. Maharashtra State Transmission Company Limited,
"Prakashganga" Bandra Kurla Complex, Bandra (East),
Mumbai-400051, Maharashtra.
3. Chhatishgarh State Power Transmission Company Limited,
"Energy Info Tech Centre", Danganiya,
Raipur-492013, Chhatishgarh.
4. Rajasthan Rajya Vidyut Prasaran Nigam Limited,
"Vidyut Bhawan", Jyoti Nagar, Jaipur-302005



Rajasthan.

5. UP Power Corporation Limited,
"Shakti Bhawan", 14, Ashok Marg
Lucknow, UP.
6. West Regional Load Dispatch Centre,
WRLDC, F-3, MICD Area,
Marol, Andheri East,
Mumbai-400093.
7. Western Regional Power Committee,
Central Electricity Authority,
Ministry of Power, F-3,
MIDC Area Marol,
Andheri East, Mumbai-400093.

...Respondents

For Petitioner : Ms. Poorva Saigal, Advocate, MPPTCL
Shri Ravi Nair, Advocate, MPPTCL

For Respondents : None

ORDER

Madhya Pradesh Power Transmission Company Limited (MPPTCL) has filed the instant petition for the determination of transmission tariff for the following 16 transmission lines owned by the Petitioner, which have been held to be ISTS lines for 2019-20 to 2023-24 for inclusion in Computation of Point of Connection Charges and Losses in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 (hereinafter referred to as "the 2019 Tariff Regulations") and the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (hereinafter referred to as "the 2020 Sharing Regulations) and its subsequent amendments:



Asset	Transmission Line	Length the line	Length considered	COD
Asset-1	220 kV Malanpur- Auraiya line	147.00	147.00	23.11.1993
Asset-2	220 kV Mehgaon-Auraiya line	117.99	117.99	23.11.1993
Asset-3	220 kV Badod-Kota line	103.92	103.92	12.8.1977
Asset-4	220 kV Badod-Modak line	103.92	28.30	27.12.1988
Asset-5	220 kV Kalmeshwar-Pandhurna line	14.10	14.10	1972
Asset-6	220 kV Kotmikala-Amarkantak line-1	39.31	39.31	March 1975
Asset-7	220 kV Kotmikala-Amarkantak line-2	39.31	39.31	July 1979
Asset-8	400 kV Sardar Sarover-Rajgarh line-1	113.65	113.65	20.10.2004
Asset-9	400 kV Sardar Sarover-Rajgarh line-2	113.65	113.65	20.10.2004
Asset-10	400 kV Seoni(MP) - Sarni(MP)	145.83	145.83	25.9.1985
Asset-11	400 kV Seoni(MP)-Bhilai (CG) till MP Border	150.9	150.9	25.9.1985
Asset-12	Seoni-Pench-I 132 kV line	60.30	60.30	17.4.1986
Asset-13	Seoni-Pench-II 132 kV line	60.30	60.30	8.9.1986
Asset-14	Balaghat-Dongargarh 132 kV line	75.09	75.09	14.5.1975
Asset-15	Balaghat-Bhanegaon-Dhamda 132 kV line	33.78	33.78	14.5.1975
Asset-16	Morwa-Beena 132 kV line	8.82	8.82	1.12.1973

2. The Petitioner has made the following prayers in the instant petition:

- (1) *Approve the Yearly Transmission Charges (YTC) amounting to Rs. 40,09,15,851/- (Rs. Forty Crores Nine Lacs Fifteen Thousand Eight Hundred Fifty-One) only for the Assets covered under this Petition as per Para-10 above.*
- (2) *Allow the Petitioner to recover the Yearly Transmission Charges (YTC) for the control period FY 2019-20 to FY 2023-24 as mentioned in Para-10, from beneficiaries through Billing Agency M/s PGCIL, as per the procedure mentioned in the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.*
- (3) *Approve the reimbursement of expenditure by beneficiaries towards Petition fee, and other expenses in relation to filing of Petition.*
- (4) *Condone delay if any / inadvertent omission / errors / short comings if any and permit the Petitioner to add / modify / alter this filing and make further submission as may be required at a later stage on account of enactment of*



- Regulations or Orders issued by any Court /Tribunal or Change in Law relevant to this.*
- (5) *Pass such orders, as Hon'ble Commission may deem fit and proper & necessary in the facts and circumstances of the case to grant relief to Applicant."*

Background

3. The brief facts of the case are as follows:

(a) The Petitioner has been declared as the State Transmission Utility (STU) by the Government of Madhya Pradesh under Section 39(1) of the Electricity Act, 2003 (hereinafter referred to as "the Act") and is a deemed transmission licensee under Section 14 of the Act.

(b) The Commission, in its order dated 14.3.2012 in Petition No. 15/SM/2012, proposed to include the transmission lines connecting two States for computation of Point of Connection Charges and Losses and directed the owners of such lines to file applications for the determination of tariff. The relevant portion of the order dated 14.3.2012 is as follows:

"6. As a first step towards inclusion of non-ISTS lines in the PoC transmission charges, the Commission proposes to include the transmission lines connecting two States, for computation of PoC transmission charges and losses. However, for the disbursement of transmission charges, tariff for such assets needs to be approved by the Commission in accordance with the provisions of Sharing Regulations. Accordingly, we direct the owners of these inter-State lines to file appropriate application before the Commission for determination of tariff for facilitating disbursement.

7. We direct the respondents to ensure that the tariff petitions for determination of tariff is filed by the developers/owners of the transmission line or by State Transmission Utilities where the transmission lines are owned by them in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, by 20.4.2012."

(c) Accordingly, the Petitioner filed Petition No. 217/TT/2013 as per the provisions of the 2009 Tariff Regulations for approval of transmission charges and inclusion of the same in the PoC in respect of nine natural/deemed ISTS



transmission lines owned by MPPTCL. The Commission, vide order dated 15.10.2015, allowed transmission charges, including PoC sharing w.e.f. 1.7.2011 to 31.3.2014 in respect of nine natural ISTS lines.

- (d) Thereafter, the Petitioner filed Petition No. 87/TT/2017 for approval of transmission charges for the period from 1.7.2011 to 31.3.2014, in respect of 400 kV Seoni (MP)-Sarni (MP) transmission line and 400 kV Seoni (MP)-Bhilai (Chhattisgarh) transmission line owned by MPPTCL, as per the provisions of the 2009 Tariff Regulations. The Commission, vide order dated 3.11.2017, declined to grant a tariff for the two transmission lines. The relevant portion of the order is as follows:

“8. We have considered the submissions made by MPPTCL. MPPTCL has claimed transmission tariff for two inter-State transmission lines retrospectively for the 2009-14 tariff period. As in the case of RRVPNL, the instant transmission lines are part of the State network. MPERC has already granted ARR for the State network for the 2009-14 period which is inclusive of the YTC of the transmission lines covered in the instant petition. As such, MPPTCL has already recovered tariff for these lines. Further, PoC charges for the 2011-14 period have already been processed and recovered. Granting of tariff for these transmission lines afresh by this Commission and inclusion in the PoC charges would lead to revision of the PoC charges retrospectively. It would also require revision/adjustment of the ARR already granted by MPERC for 2009-14 period. Hence, we are not inclined to allow YTC for these lines for the period 2011-14. MPPTCL has already filed the petition claiming tariff for the inter-State transmission lines owned by it for the 2014-19 tariff period under the 2014 Tariff Regulations and accordingly tariff will be allowed as per the relevant regulations.”

- (e) The Commission, vide order dated 12.5.2017 in Petition No.7/SM/2017, directed the State utilities to file tariff petitions for the determination of the tariff for the transmission lines connecting two States for the 2014-19 tariff period as per the 2014 Tariff Regulations, along with the certificate from the concerned RPC.



(f) Accordingly, the Petitioner filed Petition No. 88/TT/2017 in respect of eleven natural/ deemed ISTS lines for determination of transmission tariff in terms of the 2014 Tariff Regulations. The Commission vide order dated 19.12.2017 in Petition. No. 88/TT/2017 allowed transmission charges in respect of eleven natural/ deemed ISTS lines (Sl. No. 1 to 11 of the transmission assets being considered in the instant petition) for the 2014-19 tariff period under the provisions of the 2014 Tariff Regulations.

(g) Thereafter, 7 more lines of the Petitioner were certified by WRPC vide letter dated 13.2.2019 as natural ISTS lines. Accordingly, the Petitioner filed Petition No. 388/TT/2019, claiming Annual Transmission Charges of these seven lines for the 2014-19 tariff period. The Commission, vide order dated 28.5.2020 in Petition No. 388/TT/2019, granted tariff for only five of the transmission lines and declined to grant tariff for two transmission lines as there was no sufficient power flow in two transmission lines. The relevant portion of the order dated 28.5.2020 is as follows:

“21. As Regards Asset-1 and Asset-7, even though WRPC has approved these assets as natural ISTS lines, we note that there was no power flow in Asset-7 and only about 44 MWh, 4 MWh and 604 MWh power was flowing through Asset-1 in FY 2014-15, 2015-16 and 2016-17, respectively and there was no power flow during 2017-18 and 2018-19. Therefore, we are not inclined to grant tariff for Asset-1 and Asset-7.”

4. MPPTCL has filed the present petition as per the Commission's directions in its orders dated 15.3.2012 in Petition No. 15/SM/2012, directing the State utilities to file tariff petitions for the ISTS lines connecting two States for the 2019-24 tariff period.



5. The Petitioner, vide its affidavit dated 23.3.2022, has made the submissions as follows:

a) The Commission, vide order dated 19.12.2017 in Petition No. 88/TT/2017 read with order dated 12.6.2019 in Review Petition No. 11/RP/2018 and order dated 28.5.2020 in Petition No. 388/TT/2019, approved the transmission charges for the tariff period 2014-19 in respect of the 16 assets of the Petitioner. The details of the transmission assets covered in the instant petition and their respective nomenclature in the earlier orders is as follows:

Asset number in present petition	Transmission Line	Covered in the Petition No.	Asset number in the earlier order
Asset-1	220 kV Malanpur Auraiya line	88/TT/2017	Asset-1
Asset-2	220 kV Mehgaon-Auraiya line	88/TT/2017	Asset-2
Asset-3	220 kV Badod-Kota line	88/TT/2017	Asset-3
Asset-4	220 kV Badod-Modak line	88/TT/2017	Asset-4
Asset-5	220 kV Kalmeshwar-Pandhurna line	88/TT/2017	Asset-5
Asset-6	220 kV Kotmikala-Amarkantak line-1	88/TT/2017	Asset-6
Asset-7	220 kV Kotmikala-Amarkantak line-2	88/TT/2017	Asset-7
Asset-8	400 kV Sardar Sarover-Rajgarh line-1	88/TT/2017	Asset-8
Asset-9	400 kV Sardar Sarover-Rajgarh line-2	88/TT/2017	Asset-9
Asset-10	400 kV Seoni(MP) - Sarni(MP)	88/TT/2017	Asset-10
Asset-11	400 kV Seoni(MP)-Bhilai (CG) till MP Border	88/TT/2017	Asset-11
Asset-12	Seoni-Pench-I 132 kV line	388/TT/2019	Asset-2



Asset number in present petition	Transmission Line	Covered in the Petition No.	Asset number in the earlier order
Asset-13	Seoni-Pench-II 132 kV line	388/TT/2019	Asset-3
Asset-14	Balaghat-Dongargarh 132 kV line	388/TT/2019	Asset-4
Asset-15	Balaghat-Bhanegaon-Dhamda 132 kV line	388/TT/2019	Asset-5
Asset-16	Morwa-Beena 132 kV line	388/TT/2019	Asset-6

- b) The Petitioner has been filing transmission tariff petitions before the State Electricity Regulatory Commission for the entire transmission network, including transmission lines mentioned in the instant petition for its intra-State transmission system. For the inter-State transmission system, the circuit length of the transmission lines has been considered on a proportionate basis in the instant petition.
- c) Only the line length up to the border of the State is considered for the purposes of the present petition. Accordingly, for determining the cost of these lines, the proportionate cost of the line is taken in the ratio of line length in the particular State.
- d) At the time of achieving the commercial operation of the above transmission assets, the practice of obtaining an Annual Auditor's certificate was not prevalent. Therefore, the details of line-wise assets capitalized, scheme of funding, line-wise loans and equity employed, etc., in the instant transmission assets are not available. However, these transmission assets have been included in the asset values transferred under the Transfer Scheme to the Petitioner by the Government of Madhya Pradesh through the Opening

Balance Sheet dated 12.6.2008 in the position of 31.5.2005 when the MPPTCL started independent functioning.

- e) For the determination of the point of connection charges in case of the instant transmission assets, the tariff is worked out by first calculating the yearly transmission charges separately for all the 16 transmission lines based on the methodology adopted by the Commission while determining the PoC charges vide order dated 19.12.2017 in Petition No. 88/TT/2017 read with order dated 12.6.2019 in Review Petition No. 11/RP/2018 and the order dated 28.5.2020 in Petition No. 388/TT/2019, and subsequently summing up all these charges for particular year.
- f) Accordingly, in terms of the aforementioned orders, the petition for the determination of transmission tariff for the 2019-24 tariff period for the 16 transmission lines has been filed for determination as per the 2019 Tariff Regulations.

6. The Respondents are mainly beneficiaries of the Western Region, distribution licensees, power departments, power utilities, and transmission licensees, who are procuring transmission services from the Petitioner. The Petitioner has served the petition on the Respondents. The notice regarding the filing of this petition has been published by the Petitioner in the newspapers in accordance with Section 64 of the Electricity Act, 2003. No comments or suggestions have been received from the general public in response to the aforesaid notice published in the newspapers by the Petitioner. No reply has been received from any of the Respondents.

7. Hearing in this matter was held on 12.1.2023, 22.5.2023, 26.7.2023, 10.10.2023,



and 6.2.2024, after which the matter was reserved.

8. This order is issued considering the submissions made by the Petitioner in the original petition and amended tariff formats, which is supported by an affidavit dated 4.8.2023.

9. Having heard the learned counsel for the Petitioner and having perused the material on record, we proceed to dispose of the petition.

Determination of Annual Fixed Charges for the 2019-24 Period

10. As stated above, the Petitioner has filed the instant petition claiming tariff for the 2019-24 period for 16 transmission lines connecting the Petitioner with other States and intervening transmission lines incidental to the inter-State transmission of electricity for inclusion in the computation of PoC transmission charges.

11. The Commission, in an order dated 19.12.2017 in Petition No. 88/TT/2017, while approving tariff for eleven transmission lines connecting two States/ deemed ISTS lines owned by the Petitioner for the years 2014-15 to 2018-19, adopted the methodology followed in the case of other States, where the useful life of the transmission lines is considered as 25 years. The relevant portion of the order dated 19.12.2017 is as follows:

“6. We have considered the submissions made by MPPTCL. MPPTCL has claimed transmission tariff for eleven inter-State transmission lines for the 2014-19 tariff period. Commission vide order dated 14.3.2012 in Petition No. 15/SM/2012 had directed the owners/developers of the inter-State transmission lines of 132 kV and above in North Eastern Region and 220 kV and above in Northern, Eastern, Western and Southern regions to file petitions under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for including their transmission assets in computation of Point of Connection transmission charges and losses under the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and



Losses) Regulations, 2010. Some of the owners/developers of these lines had filed tariff petitions and accordingly, tariff was allowed for the period from 2011-12 to 2013-14.

Further, the owners/developers of these lines were directed to file petitions for determination of tariff for the 2014-19 tariff period.

7. Commission has, in general, observed that petitioner States have been submitting the necessary information, required for determining the annual transmission charges of their inter-state transmission lines, in contrasting manner thereby causing divergence in working out the tariff. In some cases it was observed that the data related to funding and depreciation was not available and in other cases the assets have already completed, or nearing, their useful life. In most of the petitions, the states have expressed their inability in furnishing the audited capital cost of transmission lines where the lines are older. In such a scenario, tariff workings for older assets are believed to be ending in skewed results. It has been observed that the YTC figures emerging out by the existing methodology are on the higher side. Considering these facts, Commission has conceptualized a modified methodology for determining the tariff of States' inter-state transmission lines.

8. The methodology is broadly based on the following:

- (a) PGCIL's Annual Report data has been used as the reference data; based on which, year wise benchmark cost has been derived.
- (b) Useful life of TL shall be considered as 25 years. Thus, if life is more than or equal to 25 years as on 01.04.2014, only O & M and Interest on Working Capital (IWC) shall be allowed as per the existing Tariff Regulations, in lieu of complete tariff.
- (c) It is expected that the States do have the audited financial data of recently commissioned (i.e. on or after 01.04.2014) lines.

Tariff Methodology:

9. As per the petitions filed by the states, their ISTS lines generally have the configuration of 132 kV, 220 kV or 400 kV. In the absence of an established tariff data base, in order to develop this methodology Annual Reports of PGCIL from 1989-90 to 2013-14 have been referred to. The Annual Reports depict, inter alia, the information pertaining to year wise total transmission lines' length in ckt-km and corresponding Gross Block. This pan-India data represents all the five transmission regions and is a composite mix of parameters like terrains, wind-zones, tower and conductor type etc. +/- 500 kV HVDC and 765 kV & above voltage level AC lines too have come up in between and the data also includes those lines. Voltage level-wise data as on 30th April 2017, obtained from PGCIL indicates that the percentage of 220 kV, 132 kV and 66 kV TL taken together makes it around 8.3 % of the total line length owned by PGCIL. Further, 132 kV TLs were established in NER prior to 1990, and Transmission Lines of 220 kV voltage levels were last commissioned in around the year 2004 in NR. Majority of the transmission lines consist of 400 kV which corresponds to 66% of the total transmission line lengths. Thus, the 400 kV and lesser voltage levels account for approximately 75% of the transmission lines. Assuming the above referred spread of voltage wise percentages for earlier years too, it can be said that the year wise average TL cost figures derived from PGCIL data, when further reduced by 25%, fairly represent the average transmission line capital cost corresponding to a 400 kV S/C line. Considering 400 kV S/C transmission line cost as reference cost, Analysis of PGCIL's indicative cost data (P/L Feb 2017) suggests the following:



Reference cost of 400 kV S/C TL		Rs X lakh/km
1	400 kV D/C TL	1.39 X
2	220 kV D/C TL	0.57 X
3	220 kV S/C TL	0.36 X
4	132 kV D/C TL	0.43 X
5	132 kV S/C TL	0.31 X

Therefore, for arriving at the costs of transmission lines of other voltage levels and circuit configurations, the average TL cost data shall be multiplied by the factors illustrated in the above table. Lower voltage levels can be treated as part of 132 kV. The above table contemplates Twin Moose conductor which is widely used in States' transmission lines.

10. Based on respective year end data, average transmission line length during the year has been worked out. Difference between a particular year's average TL length figures and that for the immediate preceding year provides us the transmission line length added during that year. Average gross block corresponding to transmission lines has been divided by the average TL length to arrive at the Average Cost of TL (in Rs lakh per ckt-km) during the year. Thus, considering the year of COD of a state's ISTS line and its ckt-km, its cost would be worked out by relating it to PGCIL's TL cost during that year. Although the Commission has relied on PGCIL's Annual Reports, there are certain deviations in the cost data worked out. The year 1989-90 was the year of incorporation for PGCIL, and the transmission assets of NTPC, NHPC, NEEPCO etc were taken over by PGCIL by mid 1991-92. Thus, as the base data for these years was not available, the corresponding average cost of TL could not be worked out. The average cost from 1992-93 onwards up to 2013-14 shows an increasing trend at a CAGR of 5.17%. Therefore, for the years 1989-90, 1990-91 and 1991-92, the average cost of TL has been back derived considering the 1992-93 average cost. Similarly, abnormal dip/spikes in the TL cost for the years 1996-97, 2001-02 and 2004-05 has been corrected by considering the average values of the TL costs in the immediate preceding and succeeding years.

11. While calculating tariff, the following has been considered:

- (i) Useful life of the transmission line shall be deemed to be 25 years.
- (ii) Prevailing depreciation rates as per the CERC (Terms & Conditions of Tariff) Regulations, 2014 shall be considered uniformly for all the previous tariff periods so as to do away with the Advance Against Depreciation which was in vogue during earlier tariff periods. Notwithstanding the depreciation considered as recovered earlier, for the purpose of these tariff calculations, remaining depreciable value shall be spread over the remaining useful life of the transmission line, where the elapsed life is more than or equal to 12 years.
- (iii) Normative Debt-Equity ratio shall be 70:30.
- (iv) Normative loan repayment during a year shall be deemed to be equal to the depreciation allowed for that year.
- (v) Rate of Interest on normative loan shall be the weighted average rate of interest as derived on the basis of PGCIL's Balance Sheet.
- (vi) In order to avoid complexity, grossing up of rate of Return on Equity with tax rate is being dispensed with.



- (vii) Bank rate [as defined in CERC (Terms & Conditions of Tariff) Regulations, 2014] as on 1.4.2014 shall be applied for calculating the rate of interest on working capital on normative basis.
- (viii) O & M expenses as per the CERC (Terms & Conditions of Tariff) Regulations, 2014 shall be considered.
- (ix) Where the life of TL is more than or equal to 25 years as on 01.04.2014, only O & M expenses and IWC shall be allowed in lieu of complete tariff.

12. Thus, in effect, this is a normative tariff working methodology which shall be applied in those cases where the audited capital cost information is not available.

13. We observe that the petitioner company has not been able to provide the audited capital cost certificates. In line with the methodology explained in foregoing paragraphs, we now proceed to determine the tariff for the below stated transmission lines:

Sl. No.	Name of Line	COD	Line length (in Ckt-km)
1	220 kV Malanpur-Auraiya	23.11.1993	147.00
2	220 kV Mehgaon-Auraiya	23.11.1993	117.99
3	220 kV Badod-Kota	12.8.1977	103.92
4	220 kV Badod-Modak	27.12.1988	103.92
5	220 kV Kalmeshwar-Pandhurna	1972	14.10
6	220 kV Kotmilkala-Amarkantak-Ck.I	March, 1975	39.31
7	220 kV Kotmilkala-Amarkantak-Ck.II	July, 1979	39.31
8	400 kV Sardar Sarovar-Rajgarh-Ck-I	20.10.2004	113.65
9	400 kV Sardar Sarovar-Rajgarh-Ck-I	20.10.2004	113.65
10	400 KV Seoni (MP) – Sarni (MP)	25.9.1985	145.83
11	400 KV Seoni (MP) – Bhilai (Chattisgarh)	25.9.1985	150.90

14. It is clear from the above table that the Assets at sl no (3), (4), (5), (6), (7), (10) and (11) have already completed twenty five years. Therefore, as per Commission's methodology, only IWC and O & M shall be allowable for these assets. For other assets, i.e. assets at sl no (1), (2), (8) and (9) in the table under para 13 above, transmission tariff has been worked out."

12. Aggrieved with the order dated 19.12.2017, the Petitioner filed Review Petition No.11/RP/2018, and one of the issues raised by the Petitioner was that the useful life of the transmission lines had been wrongly considered as 25 years instead of 35 years in the order dated 19.12.2017. The Commission, vide order dated 12.6.2019,

dismissed the said plea of the Petitioner. The relevant portion of the order dated 12.6.2019 is as follows:

“12. The second contention of the Review Petitioner is that the Commission should consider the useful life of the transmission assets as 35 years and not 25 years and as such the transmission tariff of Assets-IV, VII, X and XI should be allowed with all the elements of tariff. We have carefully examined this contention of the Review Petitioner. We have, after due consideration of all the facts, held that the useful life of these transmission lines would be 25 years. Our finding was premised on the fact that the transmission lines which were commissioned way back, were treated as dedicated transmission lines associated with generating stations and the useful life of generating stations was considered as 25 years. Keeping these facts in mind, the life of old transmission lines was also considered and fixed as 25 years. In order to bring uniformity in working out the tariff of State-owned transmission lines carrying inter-State power, the Commission evolved the modified methodology with useful life as 25 years and the same has been applied uniformly on all the States. We, however, observe that the concept of useful life of the assets contemplated under this methodology is at variance with the Commission’s Tariff Regulations, but these are a separate class of transmission assets and is being applied uniformly across all the States. For these reasons, we do not consider it appropriate to enhance the useful life of the transmission lines as 35 years as submitted by the Review Petitioner. Consequently, we do not find any rationale to allow all the components of tariff for the Assets-IV, VII, X and XI. Thus, we see no error apparent on record on this ground. Review of the impugned order on this ground is accordingly rejected.”

13. The Petitioner filed Appeal No. 415 of 2019 against the order dated 19.12.2017 in Petition No. 88/TT/2017 and order dated 12.6.2019 in Review petition No.11/RP/2018 (in Petition No. 88/TT/2017) before the APTEL. APTEL, vide judgement dated 14.11.2022 in Appeal No.415 of 2019, filed by the Petitioner and Appeal Nos. 267 and 274 of 2018 filed by RRVPNL observed that the useful life of the deemed ISTS lines shall be the same as for the ISTS lines specified in the 2014 Tariff Regulations and 2010 Sharing Regulations, which is 35 years. APTEL further directed the Commission to revisit its orders and to pass consequential orders. The relevant portions of APTEL’s judgment dated 14.11.2022 is as follows:

“30. Accordingly, as observed above, it is opined that the decision of the Central Commission for considering the useful life of the State owned Deemed ISTS lines as 25 years is not correct. The useful life of the subject transmission lines shall be the same as for the ISTS lines as specified in the Tariff Regulations 2014 and the Sharing Regulations, 2010 which is 35 years.



ORDER

For foregoing reasons as stated supra, we are of the considered view that the captioned Appeal No. 267 of 2018, Appeal No. 274 of 2018 and Appeal No. 415 of 2019 have merit and are allowed.

The impugned orders dated 20.06.2018 in Petition No. 215/TT/2017, dated 04.05.2018 in Petition No.112/TT/2017 and dated 19.12.2017 in Petition No. 88/TT/2017 read with the order dated 12.06.2019 in Review Petition 11/RP/2018 passed by the Central Electricity Regulatory Commission are set aside.

The Central Electricity Regulatory Commission is directed to revisit the impugned orders and pass the consequential orders in accordance with the observations made in the foregoing paragraphs.”

14. Being aggrieved with the APTEL’s judgment dated 14.11.2022 in Appeal No. 267 of 2018 and 274 of 2018, RRVPNL filed the review petitions before APTEL as Review Petition No. 12 of 2022 and 13 of 2022, respectively. The grounds for review, as recorded by APTEL in its judgement dated 6.7.2023, are as follows:

“4. The Appeal Nos. 267 & 274 of 2018 were filed assailing the Impugned Orders passed by the Central Commission on two issues that is 1) consideration of the useful life of the Deemed Inter-State Transmission System (‘ISTS’) Lines to be 25 years instead of the 35 years as prescribed in the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 (‘Tariff Regulations, 2014’), and 2) direction to the Review Petitioner to file a fresh Petition in respect of ISTS lines on the purported ground that the data in the prescribed format (Line- wise format) was not provided.

5. However, while passing the judgment dated 14.11.2022, this Tribunal allowed the appeals to the extent of aforementioned issue no. 1), also noting that the Issue mentioned at 2) is not being pressed and accordingly, no finding has been passed on this issue, hence the captioned Review Petitions limited to this extent.”

“7. As seen from above, the Review Petitioner herein i.e. the Appellant in 267 & 274 of 2018 has assailed both the issues in the said appeals, as such, both the issues required adjudication, therefore, the Review Petitions have merit and justify to be allowed for judicious conclusion of the appeals nos. 267 & 274 of 2018.

8. As the second issue assailed by the Appellant in Appeal Nos. 267 & 274 of 2018 has not been considered and decided, is an error which is evident on a mere relook at the prayers made in the aforesaid appeals and the written submissions placed on record by the Appellant, and does not require re-examination or detailed discussions.



9. Therefore, we find it most appropriate to review the earlier judgment of this Tribunal.”

15. APTEL vide judgment dated 6.7.2023 allowed the Review Petition No. 12 of 2022 and Review Petition No. 13 of 2022 filed by RRVPNL while considering the similar issue raised by MPPTCL in Appeal No. 415 of 2019, remitted back Petition No. 215/TT/2017, Petition No. 112/TT/2017 and Petition No. 88/TT/2017 along with Review Petition No. 11/RP/2018 (in Petition No. 88/TT/2017) for reconsideration of the Commission. The extant portion of the judgment is as follows:

“ORDER

For the foregoing reasons as stated above, we are of the considered view that the Review Petitions have merit and are allowed, the earlier judgment dated 14.11.2022 passed by this Tribunal in Appeal Nos. 267 & 274 of 2018 is amended to the extent as concluded above.

The orders dated 20.06.2018 in Petition No. 215/TT/2017, dated 04.05.2018 in Petition No.112/TT/2017 and dated 19.12.2017 in Petition No. 88/TT/2017 read with the order dated 12.06.2019 in Review Petition 11/RP/2018 passed by the Central Electricity Regulatory Commission are set aside.

The Central Commission shall pass consequential orders by considering the useful life of the State owned Deemed ISTS lines same as for the ISTS lines as specified in the Tariff Regulations 2014 and the Sharing Regulations, 2010 which is 35 years and determining the tariff in accordance with the Regulations specified.

The Review Petitions alongwith IAs, if any, are disposed of accordingly.”

16. As per the directions of APTEL in the judgement dated 14.11.2022 in Appeal No.267 of 2018 and batch matters and the subsequent judgement dated 6.7.2023 in Review Petition No.12 of 2022 and 13 of 2022, we have considered the useful life of the transmission lines as 35 years. Accordingly, we have modified the methodology adopted by us earlier for approving the transmission charges for the transmission lines connecting two States/ deemed ISTS lines considering the useful life of the transmission lines as 35 years. For the determination of the transmission charges of the assets which have not completed their 35 years of service as on 1.4.2014, the



capital cost of the transmission lines is derived from 1979-80 onwards till 31.3.2014. As per the earlier methodology, the capital cost has been approved by the Commission from 1989-90 onwards till 31.3.2014. Further, in the earlier methodology, due to the unavailability of base data for 1989-90, 1990-91, and 1991-92, the average cost of transmission lines has been back derived considering the average cost from 1992-93 onwards up to 2013-14 at a Compound Annual Growth Rate (CAGR) of 5.17%. The methodology for deriving the average cost of transmission lines for 1989-90, 1990-91, and 1991-92 has been extrapolated backward to derive the average cost of transmission lines for 1979-80 to 1988-89. Accordingly, the average capital cost of the transmission lines for 1979-80, 1980-81, 1981-82, 1982-83, 1983-84, 1984-85, 1985-86, 1986-87, 1987-88 and 1988-89 has been back derived by applying the Compound Annual Growth Rate (CAGR) factor of 5.17%. The capital cost of the transmission lines, which have not been completed 35 years, is worked out as per the said methodology.

17. The completed useful life of the transmission assets is as follows:

Assets	Name of Transmission Lines	Useful life of the asset as on 31.3.2019
Asset-1	Malanpur–Auraiya 220 kV Line	25 years 4 months 8 days
Asset-2	Mehgaon-Auraiya 220 kV Line	25 years 4 months 8 days
Asset-3	Badod-Kota 220 kV Line	41 years 7 months 19 days
Asset-4	Badod-Modak 220 kV Line	30 years 3 months 5 days
Asset-5	Kalmeshwar-Pandhurna 220 kV Line	46 years 11 months 30 days
Asset-6	Kotmilkala-Amarkantak-I 220 kV Line	44 years 0 months 0 days
Asset-7	Kotmilkala-Amarkantak-II 220 kV Line	39 years 8 months 30 days
Asset-8	Sardar Sarovar–Rajgarh-I 400 kV Line	14 years 5 months 11 days
Asset-9	Sardar Sarovar–Rajgarh-II 400 kV Line	14 years 5 months 11 days
Asset-10	Seoni (MP)–Sarni (MP) 400 kV Line	33 years 6 months 6 days
Asset-11	Seoni (MP)–Bhilai (Chattisgarh) 400 kV Line	33 years 6 months 6 days
Asset-12	Seoni-Pench-I 132 kV Line	32 years 11 months 14 days
Asset-13	Seoni-Pench-II 132 kV Line	32 years 6 months 23 days
Asset-14	Balaghat-Dongargarh 132 kV Line	43 years 10 months 17 days



Asset-15	Balaghat-Bhanegaon-Dhamda 132 kV Line	43 years 10 months 17 days
Asset-16	Morwa-Beena 132 kV Line	45 years 3 months 30 days

18. The Petitioner has claimed the following transmission charges for the transmission assets, considering their useful life as 35 years:

(₹ in lakh)

Particulars	Asset-1				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	21.42	21.42	21.42	21.42	21.42
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	104.17	104.17	104.17	104.17	104.17
Interest on Working Capital	4.30	4.40	4.48	4.58	4.66
O&M Expenses	55.42	57.48	59.39	61.59	63.65
Total	185.31	187.47	189.46	191.76	193.90

(₹ in lakh)

Particulars	Asset-2				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	17.19	17.19	17.19	17.19	17.19
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	83.62	83.62	83.62	83.62	83.62
Interest on Working Capital	3.45	3.52	3.58	3.66	3.73
O&M Expenses	44.48	46.13	47.67	49.44	51.09
Total	148.73	150.46	152.06	153.90	155.63

(₹ in lakh)

Particulars	Asset-3				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	0.00	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00	0.00
Interest on Working Capital	1.70	1.76	1.82	1.89	1.95
O&M Expenses	39.18	40.63	41.98	43.54	45.00
Total	40.88	42.40	43.81	45.43	46.95

(₹ in lakh)

Particulars	Asset-4				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	4.12	4.12	4.12	4.12	4.12
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	20.06	20.06	20.06	20.06	20.06
Interest on Working Capital	0.83	0.85	0.86	0.88	0.90
O&M Expenses	10.67	11.07	11.43	11.86	12.25
Total	35.68	36.09	36.47	36.92	37.33



(₹ in lakh)

Particulars	Asset-5				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	0.00	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00	0.00
Interest on Working Capital	0.23	0.24	0.25	0.26	0.27
O&M Expenses	5.32	5.51	5.70	5.91	6.11
Total	5.55	5.75	5.94	6.16	6.37

(₹ in lakh)

Particulars	Asset-6				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	0.00	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00	0.00
Interest on Working Capital	0.64	0.67	0.69	0.72	0.74
O&M Expenses	14.82	15.37	15.88	16.47	17.02
Total	15.46	16.04	16.57	17.19	17.76

(₹ in lakh)

Particulars	Asset-7				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	0.00	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00	0.00
Interest on Working Capital	0.64	0.67	0.69	0.72	0.74
O&M Expenses	14.82	15.37	15.88	16.47	17.02
Total	15.46	16.04	16.57	17.19	17.76

(₹ in lakh)

Particulars	Asset-8				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	35.81	35.81	35.81	35.81	35.81
Interest on Loan	153.94	155.11	156.03	156.03	0.00
Return on Equity	174.18	174.18	174.18	174.18	174.18
Interest on Working Capital	9.07	9.21	9.35	9.49	7.28
O&M Expenses	100.13	103.65	107.29	111.04	114.90
Total	473.12	477.95	482.65	486.53	332.16

(₹ in lakh)

Particulars	Asset-9				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	35.81	35.81	35.81	35.81	35.81
Interest on Loan	153.94	155.11	156.03	156.03	0.00
Return on Equity	174.18	174.18	174.18	174.18	174.18



Interest on Working Capital	9.07	9.21	9.35	9.49	7.28
O&M Expenses	100.13	103.65	107.29	111.04	114.90
Total	473.12	477.95	482.65	486.53	332.16

(₹ in lakh)

Particulars	Asset-10				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	45.94	45.94	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	223.48	223.48	0.00	0.00	0.00
Interest on Working Capital	7.26	7.38	3.43	3.55	3.68
O&M Expenses	73.35	75.98	78.60	81.37	84.29
Total	350.04	352.77	82.03	84.92	87.97

(₹ in lakh)

Particulars	Asset-11				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	47.54	47.54	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	231.25	231.25	0.00	0.00	0.00
Interest on Working Capital	7.52	7.63	3.55	3.67	3.80
O&M Expenses	75.90	78.62	81.34	84.20	87.22
Total	362.20	365.04	84.88	87.88	91.02

(₹ in lakh)

Particulars	Asset-12				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	13.26	13.26	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	36.80	36.80	0.00	0.00	0.00
Interest on Working Capital	1.75	1.78	1.06	1.10	1.14
O&M Expenses	22.73	23.58	24.36	25.27	26.11
Total	74.54	75.42	25.42	26.37	27.25

(₹ in lakh)

Particulars	Asset-13				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	13.26	13.26	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	36.80	36.80	0.00	0.00	0.00
Interest on Working Capital	1.75	1.78	1.06	1.10	1.14
O&M Expenses	22.73	23.58	24.36	25.27	26.11
Total	74.54	75.42	25.42	26.37	27.25



(₹ in lakh)

Particulars	Asset-14				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	0.00	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00	0.00
Interest on Working Capital	1.23	1.28	1.32	1.37	1.41
O&M Expenses	28.31	29.36	30.34	31.46	32.51
Total	29.54	30.64	31.65	32.83	33.93

(₹ in lakh)

Particulars	Asset-15				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	0.00	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00	0.00
Interest on Working Capital	0.63	0.66	0.68	0.70	0.73
O&M Expenses	12.74	13.21	13.65	14.15	14.63
Total	13.37	13.86	14.33	14.86	15.35

(₹ in lakh)

Particulars	Asset-16				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	0.00	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00	0.00
Interest on Working Capital	0.17	0.17	0.18	0.18	0.19
O&M Expenses	3.32	3.45	3.56	3.69	3.82
Total	3.49	3.62	3.74	3.88	4.01

19. As stated above, the transmission charges are worked out as per the new methodology approved by the Commission, considering the useful life of the transmission lines as 35 years. As per the new methodology, the capital cost has been derived taking into consideration the length and configurations of the transmission line, the year of COD and the rationalized cost of the year. The capital cost of Assets 1, 2, 3, 4, 5, 10, 11, 14, 15, and 16 is worked out considering them as a single circuit, and the capital cost of Assets 6 & 7, Assets 8 & 9, and Assets 12 & 13 are computed



considering them as a double circuit. Accordingly, the derived capital cost of the transmission assets is as follows:

(₹ in lakh)

Assets	Name of the Transmission Line	Capital cost considered as on COD
Asset-1	Malanpur-Auraiya 220 kV line	1849.24
Asset-2	Mehgaon-Auraiya 220 kV line	1484.30
Asset-3	Badod-Kota 220 kV line	**
Asset-4	Badod-Modak 220 kV line	259.99
Asset-5	Kalmeshwar-Pandhurna 220 kV line	**
Asset-6 & Asset 7	Kotmilkala-Amarkantak-Ck.I & Ck II, 220 kV line	**
Asset-8 & Asset 9	Sardar Sarovar-Rajgarh-Ck-I & Ckt II, 400 kV line	4297.39
Asset-10	400 kV Seoni (MP) – Sarni (MP)	3199.20
Asset-11	Seoni (MP) – Bhilai 400 kV line	3310.42
Asset-12 & Asset 13	Seoni-Pench-I 132 kV Line	598.24
Asset-14	Balaghat-Dongargarh 132 kV Line	**
Asset-15	Balaghat-Bhanegaon-Dhamda 132 kV Line	**
Asset-16	Morwa-Beena 132 kV Line	**

***Capital cost has not been considered as the asset has completed its useful life of 35 years as on 31.03.2019*

Interest on Loan (IoL)

20. The Petitioner has not claimed IoL for the Asset-1, Asset-2, Asset-3, Asset-4, Asset-5, Asset-6, Asset-7, Asset-10, Asset-11, Asset-12, Asset-13, Asset-14, Asset-15 and Asset-16. The Petitioner has claimed IoL only in the case of Asset 8 and Asset 9. Asset-8 and Asset-9 have completed their useful life of 12 years on or before 1.4.2019. Therefore, no IoL is allowed for the transmission assets for the 2019-24 tariff period.

21. Asset-3, Asset-5, Asset-6, Asset-7, Asset-14, Asset-15, and Asset-16 have already completed thirty-five (35) years of service. Therefore, as per the Commission's new methodology, 'NIL' capital cost has been considered for the above-mentioned



transmission assets and only 'O&M Expenses' and Interest on Working Capital (IWC) are allowable for these transmission assets.

22. Asset-4 has completed its useful life of 35 years as on 27.12.2023. Accordingly, the transmission charges, except for IoL are allowed up to 26.12.2023, and from 27.12.2023 onwards, only IWC and O&M Expenses are allowed for Asset-4.

23. Asset-10 and Asset-11 completed their useful life of 35 years on 25.9.2020. Therefore, all the elements of the transmission charges, except for Interest on Loan (IoL) have been allowed up to 24.9.2020 and from 25.9.2020 onwards, only IWC and O&M Expenses are allowed.

24. Asset-12 and Asset -13 are combined as a double circuit line, and the COD of the combined asset is considered as 8.9.1986. This combined asset has completed its useful life of 35 years on 8.9.2021. Accordingly, the transmission charges, except for IoL worked out up to 7.9.2021, and from 8.9.2021 onwards, only IWC and O&M Expenses are allowed for Combined Asset 12 & Asset-13

25. Asset-1, Asset-2, Asset-8, and Asset-9 have not completed their useful life of 35 years during the 2019-24 tariff period. Therefore, all components of the transmission charges are allowed as per the new methodology stated above.

26. In view of the above, the sixteen transmission assets have been categorized into three groups, i.e., assets which have already completed 35 years of their useful life [(Asset-3, Asset-5, Asset-6, Asset-7, Asset-14, Asset-15, and Asset-16) (Group-A)], transmission assets which are completing their useful life of 35 years during the



2019-24 tariff period [(Asset-4, Asset-10, Asset-11, Asset-12, and Asset-13) (Group-B)], transmission assets which would complete their useful life of 35 years beyond 31.3.2024 [(Asset-1, Asset-2, Asset-8, and Asset-9) (Group-C)]. The tariff is granted for the transmission assets in the above said three categories.

GROUP-A

27. As stated above, the O&M Expenses and IWC is allowed for the Asset-3, Asset-5, Asset-6, Asset-7, Asset-14, Asset-15 and Asset-16, which have completed 35 years of life as on 1.4.2014.

Operation & Maintenance Expenses (“O&M Expenses”)

28. The O&M Expenses approved for Asset-3, Asset-5, Asset-6, Asset-7, Asset-14, Asset-15 and Asset-16 for the 2019-24 tariff period as per Regulation 35(3)(a) of the 2019 Tariff Regulations are as follows:

	(₹ in lakh)				
Assets	2019-20	2020-21	2021-22	2022-23	2023-24
Asset-3	26.19	27.02	28.06	28.99	30.03
Asset-5	3.55	3.67	3.81	3.93	4.07
Asset-6 and Asset-7	14.82	15.37	15.88	16.47	17.02
Asset-14	18.92	19.52	20.27	20.95	21.70
Asset-15	8.51	8.78	9.12	9.42	9.76
Asset-16	2.22	2.29	2.38	2.46	2.55

Interest on Working Capital (“IWC”)

29. The IWC approved for Asset-3, Asset-5, Asset-6, Asset-7, Asset-14, Asset-15, and Asset-16 for the 2019-24 tariff period in accordance with Regulation 34 of the 2019 Tariff Regulations are as follows:

		(₹ in lakh)				
Particulars		Asset-3				
		2019-20	2020-21	2021-22	2022-23	2023-24
A	Maintenance Spares	3.93	4.05	4.21	4.35	4.50
B	O&M Expenses	2.18	2.25	2.34	2.42	2.50



C	Receivables	3.36	3.47	3.59	3.71	3.85
D	Total	9.47	9.77	10.14	10.47	10.86
E	Interest Rate (in %)	12.05	11.25	10.50	10.50	12.00
F	Interest	1.14	1.10	1.06	1.10	1.30

(₹ in lakh)

Particulars		Asset-5				
		2019-20	2020-21	2021-22	2022-23	2023-24
A	Maintenance Spares	0.53	0.55	0.57	0.59	0.61
B	O&M Expenses	0.30	0.31	0.32	0.33	0.34
C	Receivables	0.46	0.47	0.49	0.50	0.52
D	Total	1.28	1.33	1.38	1.42	1.47
E	Interest Rate (in %)	12.05%	11.25%	10.50%	10.50%	12.00%
F	Interest	0.15	0.15	0.14	0.15	0.18

(₹ in lakh)

Particulars		Asset-6 & Asset -7				
		2019-20	2020-21	2021-22	2022-23	2023-24
A	Maintenance Spares	2.22	2.31	2.38	2.47	2.55
B	O&M Expenses	1.24	1.28	1.32	1.37	1.42
C	Receivables	1.90	1.97	2.03	2.11	2.18
D	Total	5.36	5.56	5.74	5.95	6.15
E	Interest Rate (in %)	12.05%	11.25%	10.50%	10.50%	12.00%
F	Interest	0.65	0.63	0.60	0.62	0.74

(₹ in lakh)

Particulars		Asset-14				
		2019-20	2020-21	2021-22	2022-23	2023-24
A	Maintenance Spares	2.84	2.93	3.04	3.14	3.26
B	O & M Expenses	1.58	1.63	1.69	1.75	1.81
C	Receivables	2.43	2.50	2.59	2.68	2.78
D	Total	6.84	7.06	7.32	7.57	7.85
E	Interest Rate (in %)	12.05%	11.25%	10.50%	10.50%	12.00%
F	Interest	0.82	0.79	0.77	0.79	0.94

(₹ in lakh)

Particulars		Asset-15				
		2019-20	2020-21	2021-22	2022-23	2023-24
A	Maintenance Spares	1.28	1.32	1.37	1.41	1.46
B	O & M Expenses	0.71	0.73	0.76	0.79	0.81
C	Receivables	1.09	1.13	1.17	1.21	1.25
D	Total	3.08	3.18	3.30	3.40	3.53
E	Interest Rate (in %)	12.05%	11.25%	10.50%	10.50%	12.00%
F	Interest	0.37	0.36	0.35	0.36	0.42



(₹ in lakh)

Particulars		Asset-16				
		2019-20	2020-21	2021-22	2022-23	2023-24
A	Maintenance Spares	0.33	0.34	0.36	0.37	0.38
B	O & M Expenses	0.19	0.19	0.20	0.21	0.21
C	Receivables	0.28	0.29	0.30	0.31	0.33
D	Total	0.80	0.83	0.86	0.89	0.92
E	Interest Rate (in %)	12.05%	11.25%	10.50%	10.50%	12.00%
F	Interest	0.10	0.09	0.09	0.09	0.11

30. Accordingly, the Annual Transmission Charges approved for Asset-3, Asset-5, Asset-6, Asset-7, Asset-14, Asset-15, and Asset-16 for the 2019-24 tariff period are as follows:

(₹ in lakh)

Particulars	Asset-3				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	0.00	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00	0.00
Interest on Working Capital	1.14	1.10	1.06	1.10	1.30
O&M Expenses	26.19	27.02	28.06	28.99	30.03
Total	27.33	28.12	29.12	30.09	31.33

(₹ in lakh)

Particulars	Asset-5				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	0.00	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00	0.00
Interest on Working Capital	0.15	0.15	0.14	0.15	0.18
O&M Expenses	3.55	3.67	3.81	3.93	4.07
Total	3.70	3.82	3.95	4.08	4.25

(₹ in lakh)

Particulars	Asset-6 & Asset - 7				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	0.00	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00	0.00
Interest on Working Capital	0.65	0.63	0.60	0.62	0.74
O&M Expenses	14.82	15.37	15.88	16.47	17.02
Total	15.47	16.00	16.48	17.09	17.76



(₹ in lakh)

Particulars	Asset-14				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	0.00	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00	0.00
Interest on Working Capital	0.82	0.79	0.77	0.79	0.94
O&M Expenses	18.92	19.52	20.27	20.95	21.70
Total	19.74	20.31	21.04	21.74	22.64

(₹ in lakh)

Particulars	Asset-15				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	0.00	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00	0.00
Interest on Working Capital	0.37	0.36	0.35	0.36	0.42
O&M Expenses	8.51	8.78	9.12	9.42	9.76
Total	8.88	9.14	9.47	9.78	10.18

(₹ in lakh)

Particulars	Asset-16				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	0.00	0.00	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	0.00	0.00	0.00	0.00	0.00
Interest on Working Capital	0.10	0.09	0.09	0.09	0.11
O&M Expenses	2.22	2.29	2.38	2.46	2.55
Total	2.32	2.38	2.47	2.55	2.66

GROUP-B

31. As stated above, Asset-4, Asset-10, Asset-11, Asset-12, and Asset-13 have completed their useful life of 35 years in the instant tariff period. Accordingly, all the components of the tariff are allowed for these assets till they complete their useful life of 35 years, and thereafter, only O&M and IWC are allowed. The tariff allowed for these assets is as follows:



Depreciation

32. The depreciation is allowed for the transmission assets up to their useful life of 35 years. Accordingly, depreciation approved for Asset-4, Asset-10, Asset-11, Asset-12, and Asset-13 for the 2019-24 period is as follows:

(₹ in lakh)

Particulars	Asset-4				
	2019-20	2020-21	2021-22	2022-23	2023-24
Rate of Depreciation (in %)	5.28%	5.28%	5.28%	5.28%	5.28%
Depreciable value	233.99	233.99	233.99	233.99	233.99
Elapsed Life	30.00	31.00	32.00	33.00	34.00
Balance useful life of the asset	5.00	4.00	3.00	2.00	1.00
Remaining Depreciable value	15.06	12.05	9.03	6.02	3.01
Cumulative Depreciation	221.95	224.96	227.97	230.98	233.99
Depreciation	3.01	3.01	3.01	3.01	3.01

(₹ in lakh)

Particulars	Asset-10				
	2019-20	2020-21	2021-22	2022-23	2023-24
Rate of Depreciation (in %)	5.28%	5.28%	5.28%	5.28%	5.28%
Depreciable value	2879.28	2879.28	2879.28	2879.28	2879.28
Elapsed Life	33.00	34.00	35.00	36.00	37.00
Balance useful life of the asset	2.00	1.00	0.00	0.00	0.00
Remaining Depreciable value	74.11	37.06	0.00	0.00	0.00
Cumulative Depreciation	2842.22	2879.28	2879.28	2879.28	2879.28
Depreciation	37.06	37.06	0.00	0.00	0.00

(₹ in lakh)

Particulars	Asset-11				
	2019-20	2020-21	2021-22	2022-23	2023-24
Rate of Depreciation (in %)	5.28%	5.28%	5.28%	5.28%	5.28%
Depreciable value	2979.38	2979.38	2979.38	2979.38	2979.38
Elapsed Life	33.00	34.00	35.00	36.00	37.00
Balance useful life of the asset	2.00	1.00	0.00	0.00	0.00
Remaining Depreciable value	76.69	38.34	0.00	0.00	0.00
Cumulative Depreciation	2941.04	2979.38	2979.38	2979.38	2979.38
Depreciation	38.34	38.34	0.00	0.00	0.00

(₹ in lakh)

Particulars	Asset-12 & Asset -13				
	2019-20	2020-21	2021-22	2022-23	2023-24
Rate of Depreciation (in %)	5.28%	5.28%	5.28%	5.28%	5.28%
Depreciable value	538.41	538.41	538.41	0.00	0.00
Elapsed Life	32.00	33.00	34.00	35.00	36.00
Balance useful life of the asset	3.00	2.00	1.00	0.00	0.00



Remaining Depreciable value	20.79	13.86	6.93	6.93	6.93
Cumulative Depreciation	524.55	531.48	538.41	531.48	531.48
Depreciation	6.93	6.93	6.93	0.00	0.00

Return on Equity (“RoE”)

33. The Return on Equity (RoE) approved for Asset-4, Asset-10, Asset-11, Asset-12, and Asset-13 as per Regulation 31 and Regulation 31 of the 2019 Tariff Regulations for the 2019-24 period is as follows:

(₹ in lakh)

Particulars	Asset-4					
	2019-20	2020-21	2021-22	2022-23	2023-24 (Pro rata for 270 days)	2023-24 (Pro rata for 96 days)
Opening Equity	78.00	78.00	78.00	78.00	78.00	78.00
Closing Equity	78.00	78.00	78.00	78.00	78.00	78.00
Average Equity	78.00	78.00	78.00	78.00	78.00	78.00
Rate of Return on Equity (in %)	15.50	15.50	15.50	15.50	15.50	15.50
Return on Equity	12.09	12.09	12.09	12.09	8.92	0.00

(₹ in lakh)

Particulars	Asset-10					
	2019-20	2020-21 (Pro rata for 177 days)	2020-21 (Pro rata for 188 days)	2021-22	2022-23	2023-24
Opening Equity	959.76	959.76	0.00	0.00	0.00	0.00
Closing Equity	959.76	959.76	0.00	0.00	0.00	0.00
Average Equity	959.76	959.76	0.00	0.00	0.00	0.00
Rate of Return on Equity (in %)	15.50	15.50	15.50	15.50	15.50	15.50
Return on Equity	148.76	72.14	0.00	0.00	0.00	0.00

(₹ in lakh)

Particulars	Asset-11					
	2019-20	2020-21 (Pro rata for 177 days)	2020-21 (Pro rata for 188 days)	2021-22	2022-23	2023-24
Opening Equity	993.13	993.13	0.00	0.00	0.00	0.00
Closing Equity	993.13	993.13	0.00	0.00	0.00	0.00
Average Equity	993.13	993.13	0.00	0.00	0.00	0.00
Rate of Return on Equity (in %)	15.50	15.50	15.50	15.50	15.50	15.50
Return on Equity	153.93	74.65	0.00	0.00	0.00	0.00



(₹ in lakh)

Particulars	Asset-12 & Asset -13					
	2019-20	2020-21	2021-22 (Pro rata for 160 days)	2021-22 (Pro rata for 205 days)	2022-23	2023-24
Opening Equity	179.47	179.47	179.47	0.00	0.00	0.00
Closing Equity	179.47	179.47	179.47	0.00	0.00	0.00
Average Equity	179.47	179.47	179.47	0.00	0.00	0.00
Rate of Return on Equity (in %)	15.50	15.50	15.50	15.50	15.50	15.50
Return on Equity	27.82	27.82	12.19	0.00	0.00	0.00

34. The O&M Expenses approved for Asset-4, Asset-10, Asset-11, Asset-12, and Asset-13 for the 2019-24 tariff period as per Regulation 35(3)(a) of the 2019 Tariff Regulations are as follows:

Assets	(₹ in lakh)				
	2019-20	2020-21	2021-22	2022-23	2023-24
Asset-4	7.13	3.67	3.81	3.93	4.07
Asset-10	73.35	75.98	78.60	81.37	84.29
Asset-11	75.90	78.62	81.34	84.20	87.22
Asset-12 and Asset-13	22.73	23.58	24.36	25.27	26.11

Interest on Working Capital (“IWC”)

35. The IWC approved for Asset-4, Asset-10, Asset-11, Asset-12, and Asset-13 for the 2019-24 tariff period in accordance with Regulation 34 of the 2019 Tariff Regulations are as follows:

Particulars	(₹ in lakh)						
	Asset-4						
	2019-20	2020-21	2021-22	2022-23	2023-24 (Pro-rata 270 days)	2023-24 (Pro-rata 96 days)	
A Maintenance Spares	1.07	0.55	0.57	0.59	0.61	0.61	
B O & M Expenses	0.59	0.31	0.32	0.33	0.34	0.34	
C Receivables	2.80	2.36	2.37	2.39	2.54	0.52	
D Total	4.46	3.22	3.26	3.31	3.49	1.47	
E Interest Rate (in %)	12.05	11.25	10.50	10.50	12.00	12.00	
F Interest	0.54	0.36	0.34	0.35	0.31	0.05	



(₹ in lakh)

Particulars		Asset-10					
		2019-20	2020-21 (Pro-rata 177 days)	2020-21 (Pro-rata 188 days)	2021-22	2022-23	2023-24
A	Maintenance Spares	11.00	11.40	11.40	11.79	12.21	12.64
B	O & M Expenses	6.11	6.33	6.33	6.55	6.78	7.02
C	Receivables	32.60	37.90	9.75	10.06	10.41	10.81
D	Total	49.72	55.63	27.48	28.40	29.40	30.48
E	Interest Rate (in %)	12.05	11.25	11.25	10.50	10.50	12.00
F	Interest	5.99	3.03	1.59	2.98	3.09	3.66

(₹ in lakh)

Particulars		Asset-11					
		2019-20	2020-21 (Pro-rata 177 days)	2020-21 (Pro-rata 188 days)	2021-22	2022-23	2023-24
A	Maintenance Spares	11.39	11.79	11.79	12.20	12.63	13.08
B	O & M Expenses	6.33	6.55	6.55	6.78	7.02	7.27
C	Receivables	33.73	39.22	10.09	10.41	10.77	11.19
D	Total	51.44	57.56	28.43	29.39	30.42	31.54
E	Interest Rate (in %)	12.05	11.25	11.25	10.50	10.50	12.00
F	Interest	6.20	3.14	1.65	3.09	3.19	3.78

(₹ in lakh)

Particulars		Asset-12 & Asset 13					
		2019-20	2020-21	2021-22 (Pro-rata 160 days)	2021-22 (Pro-rata 205 days)	2022-23	2023-24
A	Maintenance Spares	3.41	3.54	3.65	3.65	3.79	3.92
B	O & M Expenses	1.89	1.97	2.03	2.03	2.11	2.18
C	Receivables	7.25	7.37	8.57	3.12	3.23	3.35
D	Total	12.56	12.87	14.25	8.80	9.13	9.44
E	Interest Rate (in %)	12.05	11.25	10.50	10.50	10.50	12.00
F	Interest	1.51	1.45	0.66	0.52	0.96	1.13

36. Accordingly, the Annual Transmission Charges approved for Asset-4, Asset-10, Asset-11, Asset-12, and Asset-13 for the 2019-24 tariff period are as follows:

(₹ in lakh)

Particulars	Asset-4				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	3.01	3.01	3.01	3.01	3.01
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	12.09	12.09	12.09	12.09	8.92



Interest on Working Capital	0.54	0.36	0.34	0.35	0.36
O&M Expenses	7.13	3.67	3.81	3.93	4.07
Total	22.77	19.13	19.25	19.38	16.36

(₹ in lakh)

Particulars	Asset-10				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	37.06	37.06	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	148.76	72.14	0.00	0.00	0.00
Interest on Working Capital	5.99	4.62	2.98	3.09	3.66
O&M Expenses	73.35	75.98	78.60	81.37	84.29
Total	265.16	189.80	81.58	84.46	87.95

(₹ in lakh)

Particulars	Asset-11				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	38.34	38.34	0.00	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	153.93	74.65	0.00	0.00	0.00
Interest on Working Capital	6.20	4.79	3.09	3.19	3.78
O&M Expenses	75.90	78.62	81.34	84.20	87.22
Total	274.37	196.40	84.43	87.39	91.00

(₹ in lakh)

Particulars	Asset-12 & Asset - 13				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	6.93	6.93	6.93	0.00	0.00
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	27.82	27.82	12.19	0.00	0.00
Interest on Working Capital	1.51	1.45	1.18	0.96	1.13
O&M Expenses	22.73	23.58	24.36	25.27	26.11
Total	58.99	59.78	44.66	26.23	27.24

GROUP-C

37. As stated above, Asset-1, Asset-2, Asset-8 and Asset-9 would complete their useful life of 35 years beyond 31.3.2024. Accordingly, all the components of the tariff, except IoL are allowed for these assets till they complete their useful life of 35 years



and thereafter only O&M and IWC are allowed. The transmission charges allowed for these assets are as follows.

Depreciation

38. The depreciation approved for Asset-1, Asset-2, Asset-8 and Asset-9 for the 2019-24 period is as follows:

(₹ in lakh)

Particulars	Asset-1				
	2019-20	2020-21	2021-22	2022-23	2023-24
Rate of Depreciation (in %)	5.28	5.28	5.28	5.28	5.28
Depreciable value	1664.32	1664.32	1664.32	1664.32	1664.32
Elapsed Life	25.00	26.00	27.00	28.00	29.00
Balance useful life of the asset	10.00	9.00	8.00	7.00	6.00
Remaining Depreciable value	214.19	192.77	171.35	149.93	128.51
Cumulative Depreciation	1471.55	1492.97	1514.39	1535.81	1557.22
Depreciation	21.42	21.42	21.42	21.42	21.42

(₹ in lakh)

Particulars	Asset-2				
	2019-20	2020-21	2021-22	2022-23	2023-24
Rate of Depreciation (in %)	5.28	5.28	5.28	5.28	5.28
Depreciable value	1335.87	1335.87	1335.87	1335.87	1335.87
Elapsed Life	25.00	26.00	27.00	28.00	29.00
Balance useful life of the asset	10.00	9.00	8.00	7.00	6.00
Remaining Depreciable value	171.92	154.73	137.54	120.34	103.15
Cumulative Depreciation	1181.14	1198.33	1215.53	1232.72	1249.91
Depreciation	17.19	17.19	17.19	17.19	17.19

(₹ in lakh)

Particulars	Asset-8 & Asset -9				
	2019-20	2020-21	2021-22	2022-23	2023-24
Rate of Depreciation (in %)	5.28	5.28	5.28	5.28	5.28
Depreciable value	3867.65	3867.65	3867.65	3867.65	3867.65
Elapsed Life	14.00	15.00	16.00	17.00	18.00
Balance useful life of the asset	21.00	20.00	19.00	18.00	17.00
Remaining Depreciable value	1045.28	995.50	945.73	895.95	846.18
Cumulative Depreciation	2872.15	2921.93	2971.70	3021.48	3071.25
Depreciation	49.78	49.78	49.78	49.78	49.78



Return on Equity (“RoE”)

39. The Return on Equity (RoE) approved for Asset-1, Asset-2, Asset-8, and Asset-9 as per Regulation 31 and Regulation 31 of the 2019 Tariff Regulations for the 2019-24 tariff period is as follows:

(₹ in lakh)

Particulars	Asset-1				
	2019-20	2020-21	2021-22	2022-23	2023-24
Opening Equity	554.77	554.77	554.77	554.77	554.77
Closing Equity	554.77	554.77	554.77	554.77	554.77
Average Equity	554.77	554.77	554.77	554.77	554.77
Rate of Return on Equity (in %)	15.50	15.50	15.50	15.50	15.50
Return on Equity	85.99	85.99	85.99	85.99	85.99

(₹ in lakh)

Particulars	Asset-2				
	2019-20	2020-21	2021-22	2022-23	2023-24
Opening Equity	445.29	445.29	445.29	445.29	445.29
Closing Equity	445.29	445.29	445.29	445.29	445.29
Average Equity	445.29	445.29	445.29	445.29	445.29
Rate of Return on Equity (in %)	15.50	15.50	15.50	15.50	15.50
Return on Equity	69.02	69.02	69.02	69.02	69.02

(₹ in lakh)

Particulars	Asset-8 & Asset -9				
	2019-20	2020-21	2021-22	2022-23	2023-24
Opening Equity	1289.22	1289.22	1289.22	1289.22	1289.22
Closing Equity	1289.22	1289.22	1289.22	1289.22	1289.22
Average Equity	1289.22	1289.22	1289.22	1289.22	1289.22
Rate of Return on Equity (in %)	15.50	15.50	15.50	15.50	15.50
Return on Equity	199.83	199.83	199.83	199.83	199.83

O&M Expenses

40. The O&M Expenses approved for Asset-1, Asset-2, Asset-8 and Asset-9 for the 2019-24 tariff period as per Regulation 35(3)(a) of the 2019 Tariff Regulations are as follows:



(₹ in lakh)

Assets	2019-20	2020-21	2021-22	2022-23	2023-24
Asset-1	37.04	38.22	39.69	41.01	42.48
Asset-2	29.73	30.68	31.86	32.92	34.10
Asset-8 and Asset-9	100.13	103.65	107.29	111.04	114.90

Interest on Working Capital (“IWC”)

41. The IWC approved for Asset-1, Asset-2, Asset-8, and Asset-9 for the 2019-24 tariff period in accordance with Regulation 34 of the 2019 Tariff Regulations are as follows:

(₹ in lakh)

Particulars		Asset-1				
		2019-20	2020-21	2021-22	2022-23	2023-24
A	Maintenance Spares	5.56	5.73	5.95	6.15	6.37
B	O&M Expenses	3.09	3.19	3.31	3.42	3.54
C	Receivables	18.16	18.33	18.49	18.66	18.85
D	Total	26.80	27.25	27.76	28.23	28.77
E	Interest Rate (in %)	12.05	11.25	10.50	10.50	12.00
F	Interest	3.23	3.07	2.91	2.96	3.45

(₹ in lakh)

Particulars		Asset-2				
		2019-20	2020-21	2021-22	2022-23	2023-24
A	Maintenance Spares	4.46	4.60	4.78	4.94	5.12
B	O&M Expenses	2.48	2.56	2.66	2.74	2.84
C	Receivables	14.57	14.71	14.85	14.98	15.13
D	Total	21.51	21.87	22.28	22.66	23.09
E	Interest Rate (in %)	12.05	11.25	10.50	10.50	12.00
F	Interest	2.59	2.46	2.34	2.38	2.77

(₹ in lakh)

Particulars		Asset-8 & Asset -9				
		2019-20	2020-21	2021-22	2022-23	2023-24
A	Maintenance Spares	15.02	15.55	16.09	16.66	17.24
B	O&M Expenses	8.34	8.64	8.94	9.25	9.58
C	Receivables	44.00	44.50	44.91	45.39	45.89
D	Total	67.36	68.69	69.94	71.30	72.70
E	Interest Rate (in %)	12.05	11.25	10.50	10.50	12.00
F	Interest	8.12	7.73	7.34	7.49	8.72



42. Accordingly, the Annual Transmission Charges approved for Asset-1, Asset-2, Asset-8 and Asset-9 for the 2019-24 period are as follows:

(₹ in lakh)

Particulars	Asset-1				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	21.42	21.42	21.42	21.42	21.42
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	85.99	85.99	85.99	85.99	85.99
Interest on Working Capital	3.23	3.07	2.91	2.96	3.45
O&M Expenses	37.04	38.22	39.69	41.01	42.48
Total	147.68	148.70	150.01	151.38	153.34

(₹ in lakh)

Particulars	Asset-2				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	17.19	17.19	17.19	17.19	17.19
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	69.02	69.02	69.02	69.02	69.02
Interest on Working Capital	2.59	2.46	2.34	2.38	2.77
O&M Expenses	29.73	30.68	31.86	32.92	34.1
Total	118.53	119.35	120.41	121.51	123.08

(₹ in lakh)

Particulars	Asset-8 & Asset -9				
	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	49.78	49.78	49.78	49.78	49.78
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	199.83	199.83	199.83	199.83	199.83
Interest on Working Capital	8.12	7.73	7.34	7.49	8.72
O&M Expenses	100.13	103.65	107.29	111.04	114.90
Total	357.86	360.99	364.24	368.14	373.23

Filing Fee and Publication Expenses

43. The Petitioner has sought reimbursement of the fee paid by it for filing the Petition and publication expenses. The Petitioner shall be entitled to reimbursement of the filing fees and publication expenses in connection with the present petition directly from the beneficiaries on a pro-rata basis in accordance with Regulation 70(1) of the 2019 Tariff Regulations.



Sharing of Transmission Charges

44. With effect from 1.7.2011, the sharing of transmission charges for inter-State transmission systems was governed by the provisions of the 2010 Sharing Regulations. However, with effect from 1.11.2020, the 2010 Sharing Regulations has been repealed, and the sharing of transmission charges is governed by the provisions of the 2020 Sharing Regulations. Accordingly, the transmission charges approved in this order for the transmission assets shall be recovered in accordance with the applicable Sharing Regulations as per Regulation 43 of the 2014 Tariff Regulations and Regulation 57(2) of the 2019 Tariff Regulations. Further, the transmission charges allowed in this order shall be adjusted against the ARR approved by the State Commission.

45. The Petitioner was directed to submit the availability of transmission lines. The Petitioner accordingly, submitted the details of the power flow in the case of the sixteen transmission lines for the period from April 2014 to March 2019. The availability of the transmission lines should be certified by RPCs for the purpose of claiming incentives.

46. This order disposes of Petition No. 329/TT/2022 in terms of the above discussions and findings.

sd/-
(P.K. Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(Jishnu Barua)
Chairperson

